

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

30.08.2012

OA No. 575/2012

Mr. R.D. Meena, Counsel for applicant.

The short controversy involved in this OA is that the respondents have declared the applicant medically unfit for appointment on the post of Gangman against which the applicant has represented before the respondents but his request has been turned down vide order dated 27.03.2012 (Annexure A/1). The appeal of the applicant was also rejected vide order dated 19.07.2012 (Annexure A/2).

Now the applicant seeks liberty to represent before the respondents for his re-examination by the medical board.

Having heard the learned counsel for the applicant and on perusal of the documents on record, we are of the opinion that the applicant is at liberty to file a representation before the respondents for his re-examination by the medical board within a period of 15 days from today. In case the representation is filed by the applicant within the aforesaid period, in that eventuality, the respondents are directed to decide the representation of the application expeditiously but not later than two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*K.S. Rathore*  
(Justice K.S. Rathore)  
Member (J)

*ahq*